CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.174/MP/2024

: Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking to Subject

supply its quota of 62.5MW of power capacity in terms of the PPA

dated 20.8.2019 and PSA dated 17.06.2019.

: BSES Yamuna Power Limited. Petitioner

: SBSR Power Cleantech Eleven Pvt. Ltd. and 2 others. Respondent

Date of Hearing : **2.4.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vijayendra Pratap Singh, Advocate, BYPL

Shri Aditya Vikram Jalan, Advocate, BYPL

Ms. Urvashi Misra, Advocate, BYPL Ms. Gauri Srivastava, Advocate, BYPL

Shri Sanjay Sen, Sr. Advocate, SBSRPCEPL Ms. Roberta Ruth Elwin, Advocate, SBSRPCEPL Shri Hemant Singh, Advocate, SBSRPCEPL

Shri Lakshyajit Singh Bagdwa, Advocate, SBSRPCEPL

Ms. Lavanya Panwar, Advocate, SBSRPCEPL Shri Devansh Pundir, Advocate, SBSRPCEPL Shri Sajan Poovayya, Senior Advocate, TPDDL

Shri Shri Venkatesh, Advocate, TPDDL

Shri Shryesth Ramesh Sharma, Advocate, TPDDL

Ms. Priya Dhankhar, Advocate, TPDDL Shri Anant Singh Ubeja, Advocate, TPDDL Shri Raksha Agarwal, Advocate, TPDDL Shri Palash Maheshwari, Advocate, TPDDL

Shri Manav Bhatia, Advocate, TPDDL

Shri MG Ramachandran, Senior Advocate, SECI

Shri Dalima Gupta, Advocate, SECI Ms. Anushree Bardhan, Advocate, SECI

Ms. Ritika Singh, Advocate, SECI Ms. Somya Sahni, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought permission to withdraw the present Petition with liberty to seek other available remedies as per law and also to file an appropriate affidavit to this effect.

2. Considering the above, the Commission permitted the Petitioner to file its affidavit as above within two days.

3. Subject to the above, the Commission reserved the matter for order.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)